

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-469/ND/2020**

**IN THE MATTER OF:
M/s. Fontal Flexipack Ltd.**

...PETITIONER

Vs.

M/s. Aditya Samraj Natural Foods Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 10.03.2021
(Virtual Hearing/Physical Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Vidushi Shishodia, Proxy
Counsel.**

For the Respondent/Corporate-debtor :

ORDER

Heard the submissions made by the proxy counsel for the operational creditor. The corporate debtor is set ex parte vide order dated 11.02.2021. Proxy counsel for the operational creditor has appeared in person before the Tribunal and submitted that due to personal reasons the counsel is not able to be present in the Tribunal today. At the request of operational creditor, 10 days' time is granted. If the operational creditor or his counsel fails to appear on the next date of hearing the petition will be dismissed. Post the matter to

9th April, 2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)